

F. No. J-11019/3/2024-Judicial  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
(Judicial Section)  
\*\*\*\*

Shastri Bhawan, New Delhi  
Dated the 10 July, 2024

**OFFICE MEMORANDUM**

Subject: Conduct of litigation of Delhi Police on civil and service matters by Law Officers / Panel Counsel engaged by Ministry of Law & Justice - regarding

The Ministry of Home Affairs has reviewed the handling of civil and service litigations involving the Delhi Police, leading to a proposal to engage Law Officers or Panel Counsels appointed by the Department of Legal Affairs to represent such cases in various courts and tribunals.

2. Accordingly, it has been decided that henceforth, the litigation of Delhi Police concerning civil and service matters will be handled by the Law Officers / Panel Counsel of this Department in various courts / tribunals. The engagement of counsels for these matters will be the responsibility of the In-charge Litigation as specified in the Department's OM No. J-12017/1/2019-Judicial dated 21.10.2019.

3. These instructions shall come into force with immediate effect.

4. Hindi version of this OM will follow.

(Sher Singh Dagar)  
Joint Secretary & Legal Adviser

**To:**

1. The Incharge, Central Agency Section, New Delhi.
2. The Incharge, Branch Secretariat at Mumbai, Kolkata, Chennai and Bengaluru.
3. The Incharge, Litigation (High Court/CAT/Lower Court)) Section, New Delhi.
4. All the Addl. SGIs in High Courts.
5. All the Dy. SGIs in High Courts.
6. All the Sr. CGSCs in CAT Benches.

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**Dated : 10.07.2024**

**Copy for information to:**

1. The Secretary, Ministry of Home Affairs w.r.t. their F. No. 14040/41/2024-UTP.II(Part).
2. PSO to Law Secretary/All the Additional Secretaries/All the Joint Secretaries & Legal Advisers in the Main Secretariat of Department of Legal Affairs.
3. One copy to Hindi Section for providing Hindi version this OM.
4. One copy to be uploaded on website of this Department under tab 'Judicial Section' in the link 'Circulars pertaining to litigation'.
5. Spare copies.

*K. Gaurva*  
*10.07.24*

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